

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, DELHI

AHMEDABAD BENCH

O.A No. 487 OF 1993 198

XAV Nox

DATE OF DECISION 29-3-1994

Manjulaben D. Goswami, Petitioner

Mr. K.K. Shah, Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondents

Mr. A.S. Kothari, Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Manjulaben D. Goswami,
W/o.Late Shri Dharamgar K. Goswami,
Residing at Alogone Society,
Hapa, Dist: Jamnagar.

..... Applicant.

(Advocate: Mr. K.K. Shah)

Versus.

1. Union of India
Notice to be served through
The Secretary, Railway Board,
Rail Bhawan, New Delhi.

2. The General Manager(E)
Western Railway,
Headquarter Office,
Churchgate, Bombay.

3. Divisional Railway Manager
Western Railway,
Divisional Office,
Kothi Compound, Rajkot.

..... Respondents.

(Advocate: Mr. A.S. Kothari)

ORAL ORDER

O.A.No. 487 OF 1993

Date: 29-3-1994

Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

Heard Mr. K.K. Shah, learned advocate for the
applicant and Mr. A.S.Kothari, learned advocate for the
respondents.

2. The applicant is a widow of late Shri Dharamgar
K.Goswami, who dies during service in the Railways. In
1986-87 she applied for compassionate appointment for
her son Girishgar, which was rejected by the respondent
No. 2 in February, 1988. Later, it appears that her
son Girishgar separated from her and is not staying with

her. As her financial condition deteriorated, she applied for compassionate appointment for her another son Rajkumar. While her request was rejected in 1991 and further by letter dated 16/17-6-92, Annexure 'A'. The grievance of the applicant is that the case of appointment of her son was not considered as per rules and was rejected mechanically. The advocate for the applicant, under instruction of his client, mentioned that the applicant is getting Rs. 400/- per month as pension and she has received about Rs. 10,000/- as retirement benefits when her husband died in 1976. The financial condition of the family is very indigent and hence her case requires due consideration. The applicant has also attached Railway Board's circular dated 7.4.1983, Annexure A-4. The power to make compassionate appointment is vested with the General Manager, Railway Board. Taking into account the financial condition of the applicant, the respondents, i.e., General Manager, Western Railway and Railway Board are hereby directed to consider her O.A as representation from the applicant and to reconsider her case regarding compassionate appointment to her son Rajkumar, taking into account the financial condition of the family and other relevant factors within a

period of eight weeks from the date of receipt of this order. The General Manager/Railway Board to communicate this decision thereafter within a week to the applicant. With the above direction the application stands disposed off. No order as to costs.



(V. Radhakrishnan)
Member (A)

vtc.

Date	Office Report	ORDER
8-7-94		<p><u>M.A. 330/94 In O.A. 487/93</u></p> <p>Mr. Kothari has filed leave note. However, Mr. Shah counsel for the applicant states that he has no objection if the time for compliance of the order is extended. M.A. allowed, M.A. stands disposed of accordingly.</p> <p></p> <p></p> <p>(Dr. R.K. Saxena) Member (J)</p> <p>(K. Ramamoorthy) Member (A)</p> <p>*AS.</p>
2.2.1995		<p><u>M.A./32/95 in O.A./487/93.</u></p> <p>Mr. Anil S. Kothari states that Mr. K.K. Shah has no objection to the extension of time. Time is extended up to 15.4.1995. M.A./32/95 stands disposed of.</p> <p></p> <p></p> <p>(Dr. R.K. Saxena) Member (J)</p> <p>(V. Radhakrishnan) Member (A)</p> <p>ait.</p>

Date	Office Report	ORDER
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		<u>(Dr. R.K. Saxena)</u> Member (J) <u>(K. Ramamoorthy)</u> Member (A)
		<u>ait.</u>

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

Application No. 04/487/93 of 19

Transfer Application No. _____ Old W.Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 06/01/94

Countersigned :

Anil Patel 0814186
Section Officer/Court officer

ceocelaf
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT ~~NEW DELHI~~ AHMEDABAD

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CAUSE TITLE..... 09/487193..... OF 198□.

NAMES OF THE PARTIES..... M. D. Goswami

VERSUS

U. S. I. & O. U.

PART A B & C